

ITEM NO.102

COURT NO.9

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 408/2014

BHASKARRAO & ORS.

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(PART-HEARD BY HON'BLE N.V.RAMANA AND HON'BLE S. ABDUL NAZEER, JJ.)

WITH

Crl.A. No. 520/2014 (II-A)

Crl.A. No. 1328/2014 (II-A)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 92181/2017)

Crl.A. No. 1228/2014 (II-A)

Crl.A. No. 1223/2014 (II-A)

Crl.A. No. 1229/2014 (II-A)

Crl.A. No. 1330/2014 (II-A)

Crl.A. No. 1578/2014 (II-A)

Date : 15-03-2018 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Appellant(s)

Crl.A.Nos.408/2014, Ms. Anagha S. Desai, AOR

520/2014, 1228/2014, Mr. Varun Mathur, Adv.

1223/2014 and

1229/2014

Crl.A.No.1328/2014 Mr. V.V.S. Rao, Sr.Adv.

Mr. Dharmendra Kumar Sinha, AOR

Mr. Tadimalla Baskar Gowtham, Adv.

Crl.A.No.1330/2014 Mr. Dharmendra Kumar Sinha, AOR

Crl.A.No.1578/2014 Mr. Subodh K. Pathan, Adv.

For Respondent(s)

Mr. Nishant Ramakantrao Katneshwarkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties at length.

Hearing concluded.

Judgment reserved.

The parties are directed to file their written submissions
within one week from today.

(SUKHBIR PAUL KAUR)
AR CUM PS

(RENUKA SADANA)
ASST. REGISTRAR

BOOKS REFERRED :-

- (2016) 10 SSC 220 (Paragraphs 12,19,22,23)
(2000) 1 SCC 295 (Head Note A Summary)
(Para 5 at page 298, 299)
- (2010) 15 SCC 407 (Paragraphs 4 to 7)
(1993) Suppl. (1) SCC 447 (Paragraph 8)
(2016) 3 SCC 317 (Paragraph 11)